

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref: O.M No Rev-NG/103/2021 dated 13.12.2021
Rev-Lit/433/2021(99401) dated 16.12.2021

GOVERNMENT ORDER NO:- 5964-JK (LD) of 2021

DATED:- 29 - 12 - 2021

Sanction is hereby accorded to the appointment of Officer's of Revenue Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 29 - 12 - 2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
4. Principal Secretary to Government, Revenue Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


29/12

(Khursheed Ahmad Bhat)

Additional Secretary to Government

Annexure to the Government Order No.5964-JK(LD) of 2021 dated 29.12.2021

| S.No | Title of the case | OIC |
|------|---|--|
| 1 | CPOWP No. 101/2013 in OWP No. 414/2013 titled Wazir Mohd V/s Mohammad Ashraf Mir. | Shri. Dharam Pal, Under Secretary, Revenue Department |
| 2 | OWP No. 1560/2012 titled Chuni Lal and Anr V/s State | Mr. Surjeet Sing Under Secretary , Revenue Department |

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